

[Shri J. H. Patel]

If he is clear that Kachchativu is not negotiable, what is the meaning of the part of the joint communique he was just now reading that we are having bilateral talks? Is Kachchativu at all a subject matter for discussion with Ceylon? Why should this Government not say in clear terms that Kachchativu is not negotiable and our army will be placed there if their helicopters and officials try to land there? Why should he not say so with some guts?

MR. SPEAKER: He has answered it already.

SHRI HEM BARUA (Mango-loai): Sir, will you allow an Hon. Member who knows English to put his question in his mother tongue and then translate it into English? Then, may I speak in Assamese and get it translated into English?

MR. SPEAKER: I agree with him completely that if every Hon. Member puts the question first in his mother tongue and then translates it into English or Hindi, it will take double time and it will be a waste of the valuable time of the House. I hope Hon. Members will realise that it is a waste of time of the House and will not first speak in the mother tongue and then translate it. I would leave it to the better judgment of the Hon. Members:

श्री मधु लिमये : आपने कबूल किया है कि अनुवाद का इंतजाम करेंगे।

SHRI HEM BARUA: Then I would like to speak in Assamese and then translate it into English.

SHRIMATI SHARDA MUKERJEE (Ratnagiri): Any Hon. Member who wants to speak in his mother tongue should give up a part of his daily allowance because he is taking away the time of the House for which he is not entitled.

MR. SPEAKER: It is a novel suggestion which she can make later on.

SHRI S. M. BANERJEE (Kanpur): It is a suggestion for action.

MR. SPEAKER: The question of the Hon. Member was whether Kachchativu was negotiable and, if not, why are you going to talk about this issue at all.

The Hon. Minister says that he has already replied it twice. The point is that while we are thinking that it is not negotiable, Ceylon is thinking in a different way. So, to solve this problem they have to talk; this is what the Minister says. The Hon. Member feels strongly that it is not negotiable. I am not interested in this question. I am only communicating the reply which the Minister gave. I am not giving my views. I have no views on this matter.

SHRI J. H. PATEL: Then my question was whether it comes within the territorial waters of India or not.

MR. SPEAKER: He has answered that question also. I am only trying to tell him that while we feel strongly on this question, they are also feeling equally strongly. Therefore, we will have to talk so that there will be no dispute.

12.28 hrs.

PAPERS LAID ON THE TABLE

SALAR JUNG MUSEUM (AMENDMENT) RULES, 1969

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K. R.V. RAO): I beg to lay on the Table a copy of the Salar Jung Museum (Amendment) Rules, 1969, published in Notification No. G. S. R. 176 (English Version) and G. S. R. 177 (Hindi version) in Gazette of India dated the 1st February, 1969, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library, See No. LT 150/69.]

REPORT OF STUDY TEAM ON LAND REFORM MEASURES

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D ERING): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Study Team on involvement of Community Development Agency and Panchayati Raj Institutions in the implementation of basic land reform measures.